

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A. No.020/00296/2019

Date of Order :12.04.2019.

Between :

M.Venkatesu, aged 57 yrs, (Group-C),
s/o late Lakshmanna, Postal Assistant,
Old Town Post Office, Anantapur-
515 005, Andhra Pradesh.

...Applicant

And

1. Union of India, rep., by Secretary,
Department of Posts, Dak Bhawan,
Sansad Marg, New Delhi-110 001.

2. The Chief Postmaster General,
Andhra Pradesh Circle, Vijayawada-520 003.

3. Superintendent of Post Offices,
Anantapur Postal Division, Anantapur-515 001. ... Respondents

Counsel for the Applicant ... Mr.K.Siva Reddy

Counsel for the Respondents ... Mr.G.Rajesham, Addl.CGSC

CORAM:

**THE HON'BLE MR.JUSTICE L.NARASIMHA REDDY, CHAIRMAN
THE HON'BLE MRS.NAINI JAYASEELAN, MEMBER (ADMN.)**

ORAL ORDER

(As per Hon'ble Mr.Justice L.Narasimha Reddy, Chairman)

The Superintendent of Post Offices, Anantapur Division, issued a notification dated 14.03.2019 inviting options from the various employees in the context of transfer. The employees, who are due for transfer, are named in Annexure.A-I and the list of vacancies in the Division is furnished in Annexure.A-II.

2. The applicant states that he is a physically handicapped candidate and according to the guidelines, which are in force as of now, he need not be transferred, particularly when he is due to retire within 3 years. It is also stated that the respondents have not indicated the places, which are suitable for physically handicapped candidates in the context of transfer. Being aggrieved, the applicant challenged the impugned notification dated 14.03.2019.

3. We have heard Mr.K.Siva Reddy, learned counsel appearing for the Applicant and Mr.G.Rajesham, learned standing counsel appearing for the Respondents.

4. Vide impugned notification dated 14.03.2019, the respondents have just invited options from various employees duly indicating the places, which are available in the event of transfers being effected.

5. It hardly needs any mention that transfer is an incidence of service and there exist guidelines, which are to be followed in the process of effecting transfers. The special circumstances such as the spouse of the employee working at the same place, the education of children in various Institutions etc., are required to be taken into account. As regards the physically handicapped candidates, there exist some special guidelines and the emphasis is to ensure that they are not subjected to frequent transfers.

6. The applicant can indicate his choice of place of transfer or even mention the guidelines, if any, that support his retention at the present place. There is no reason to believe that the respondents would not take into account, the guidelines which apply to the applicant.

7. We, therefore, dispose of this OA leaving it open to the applicant to indicate the place of his choice for his transfer or to mention the various reasons in support of his claim for retention at the same place, duly indicating the relevant facts. The respondents shall take into account such of the guidelines, as are in force now, before any transfer is made in respect of the applicant. There shall be no order as to costs.

**(NAINI JAYASEELAN)
MEMBER (ADMN.)**

**(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN**

Dated: this the 12th day of April, 2019
Dictated in the Open Court

Dsn.